THE HON'BLE SRI JUSTICE B. VIJAYSEN REDDY WRIT PETITION No.5857 of 2023

ORDER: (ORAL)

The writ petition is filed declaring the action of respondent No.2 - Station House Officer, Police Station KPHP, Medchal-Malkajgiri District, in calling and threatening the petitioners to settled the land dispute as illegal, arbitrary, unconstitutional and violative of Article 21 of the Constitution of India.

In the written instructions received by the learned Assistant Government Pleader for Home, it is stated that respondent No.4 lodged a complaint with respondent No.2 Station House Officer, Police Station KPHP, Medchal-Malkajgiri District, on 23.02.2023 stating that the petitioners herein abused and threatened him with dire consequences. Pursuant to the said complaint, GD entry was made. In the course of investigation, respondent No.2 called the petitioners over phone on 26.02.2023 for the purpose of enquiry. The petitioners did not turn up to the police station. The allegation that respondent No.2 threatened the petitioners to settle the civil disputes with respondent Nos.3 and 4 is denied.

Recording the said submission, the writ petition is closed.

No costs.

As a sequel thereto, miscellaneous petitions, if any, pending in this writ petition shall stand closed. No order as to costs.

B. VIJAYSEN REDDY, J

03.03.2023 AQS